

Product Mix

*325. SHRI ANKUSHRAO RAOSAHEB TOPE: Will the Minister of TEXTILES be pleased to state:

(a) the claims and counter claims made by handloom and powerloom sectors on product mix;

(b) whether the Government have examined the same; and

(c) if so, the action proposed to be taken by the Government thereon?

THE MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRI G. VENKAT SWAMY): (a) There are at present twenty-two items reserved for exclusive production in the handloom sector notified under the Handloom (Reservation of Articles for Production) Act, 1985. While the handloom sector has asked for increasing the scope of reservation, the powerloom sector has asked for reduction of the number of items reserved.

(b) and (c). An Advisory Committee has been reconstituted under the Act hav-

ing representation from both handloom and powerloom sectors. This Committee is empowered to recommend the articles or class of articles that may be reserved for exclusive production in the handloom sector.

Loans/Advances by Banks

326. SHRI AMAR ROY PRADHAN: Will the Minister of FINANCE be pleased to state:

(a) whether the position of loans/advances extended by the private sector banks in the country has improved more than that of the public sector banks;

(b) if so, the details thereof during the last two years; and

(c) the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. ABRAHIM AHMED): (a) to (c). Expansion in credit of banks in the private sector as well as in the public sector during the years 1991-92, 1992-93 and current year is given below: